### GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

## RAJYA SABHA UNSTARRED QUESTION NO. 199 TO BE ANSWERED ON 22<sup>ND</sup> JULY, 2025

#### IDENTIFICATION AND REMOVAL OF INELIGIBLE RATION CARD HOLDERS

#### 199 SHRI DHANANJAY BHIMRAO MAHADIK:

Will the Minister of Consumer Affairs, Food and Public Distribution be pleased to state:

- (a) whether any drive has been undertaken to identify ineligible beneficiaries under the NFSA;
- (b) the number of bogus or duplicate ration cards detected and cancelled in the last three years;
- (c) the steps taken to update beneficiary lists regularly in coordination with the State Governments; and
- (d) whether genuine beneficiaries excluded due to Aadhaar or technical errors have been restored?

#### ANSWER

# MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

# (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

(a) to (c): As part of the technology driven Targeted Public Distribution System (TPDS) reforms, with the aim to improve the efficiency and reduce leakages in the TPDS, ration cards/beneficiaries database have been completely digitized (100%) in all States/UTs. Presently, 99.7% ration cards are Aadhaar seeded in the country. As reported by States/UTs, a total of 1.34 crore bogus/ ineligible ration cards have been deleted/ cancelled during the years 2021 to 2023.

As per the Targeted Public Distribution System (TPDS) Control Order 2015, the review of ration cards/beneficiaries list, identification of ineligible/ duplicate ration cards and inclusion of eligible beneficiaries/households is the responsibility of concerned State/UT Government. States/UTs have been advised to regularly review the list of the eligible households for the purpose of deletion of ineligible households or inclusion of eligible households. Further, States/UTs shall take into account, the increase in the number of eligible households or their members due to migration in to the State, birth, marriage, change in social and economic status and the decrease in the number of eligible households or their members due to migration outside the State, death, marriage, change in social or economic status.

(d): No, genuine beneficiary is denied of food grains due to Aadhar or technical errors.

\*\*\*\*